

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE
BEFORE
HON'BLE SHRI JUSTICE ANIL VERMA
ON THE 22nd OF SEPTEMBER, 2022
MISC. CRIMINAL CASE No. 45294 of 2022**

BETWEEN:-

**SURajsINGH S/O MANSINGH
PATEL, AGED ABOUT 41 YEARS,
OCCUPATION: AGRICULTURE,
R/O VILLAGE SEJGAON,
TEHSIL MAHESHWAR,
DISTRICT KHARGONE
(MADHYA PRADESH)**

.....APPLICANT

***(SHRI VINAY GANDHI, LEARNED COUNSEL FOR THE
APPLICANT)***

AND

**THE STATE OF MADHYA
PRADESH STATION HOUSE
OFFICER THROUGH POLICE
STATION SANAWAD, DISTRICT
KHARGONE (MADHYA
PRADESH)**

.....RESPONDENT

***(SHRI MUKESH KUMAWAT, LEARNED GA APPEARING ON BEHALF
OF ADVOCATE GENERAL)***

*This application coming on for hearing this day, the court
passed the following:*

ORDER

After arguing for some time, learned counsel for the applicant prays for withdrawal of the present bail application.

Accordingly, the first anticipatory bail application preferred under Section 438 of Cr.P.C. is dismissed as withdrawn.

(ANIL VERMA)
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